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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 164/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017**

Name of the Company: Allahabad Bank.  
V/s.  
Sai Infosystem (India) Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	KSHAMA SHETH ADVOCATE APPLICANT			12/11/17
2.	A.W. SUNIL BHAVSAR ADVOCATE.			Sunil B.

**ORDER**

Learned Advocate Ms. Kshama Sheth with Learned Advocate Mr. Sunil Bhavsar present for Financial Creditor/Petitioner. None present for Respondent.

Proof of service of notice of date of hearing on Respondent filed. The Track report issued by postal department disclose "addressee left".

Petitioner also serve notice by email. Hence service is held sufficient.

Heard arguments of Learned Counsel for petitioner.

Order reserved.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 22nd day of November, 2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**